

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Revision No.111 of 2020**

Md Aiyub @ Mohammad Ayub ..... **Petitioner**

**Versus**

The State of Jharkhand ..... **Opp. Party**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**

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For the Petitioner : Mr. Rahul Pandey, Advocate  
For the State : Mr. Suraj Verma, Special P.P

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**02/Dated: 29<sup>th</sup> June, 2020**

1. Learned counsel for the petitioner and learned Special P.P., are present.

2. Mr. Suraj Verma, learned Special P.P., submits that the present revision is not maintainable as Section 12(3) of the Jharkhand Bovine Animal (Prohibition of Slaughter) Act, 2005 prescribes for forfeiture of a vehicle used in illegal transportation of bovine for the purpose of slaughtering.

It is submitted that in the impugned order it is mentioned that requisition has been sent for initiation of confiscation proceeding.

Learned Special P.P., prays for time to file the counter affidavit.

3. Heard. On prayer of learned Special P.P., office to list the revision on **06.08.2020.**

**(AMITAV K. GUPTA, J.)**

Chandan-Rohit/-